

tural production to the maximum extent possible, giving priority to quick-yielding schemes, strengthening of the infra-structure for economic growth, intensifying the family planning programme, utilization of capacities created in the fields of industry, irrigation and power. They have also been asked that expenditure on new construction be kept down to the minimum and that more intensive use be made of existing institutions and facilities. A series of meetings have been arranged during November-December, 1965 in which the Plans of the States and Union Territories would be discussed. Similar meetings are scheduled with the Central Ministries.

Similarly with regard to the current year the State Governments were requested to make adjustments in the Plan in keeping with the needs of Defence including Civil Defence; the maintenance of essential requirements and the need to conserve foreign exchange by import substitution and increased exports. The State Governments have been asked to report the adjustments made and these reports are awaited.

Shri Ranga (Chittoor): What about the 10 per cent economy cut that the Finance Minister had agreed to recommend to the States as well as the spending Departments here? Has anything been done and is anything going to be done by the Planning Commission as well as the Government here in that regard?

Shri B. R. Bhagat: That is under the current programme. The Finance Minister has already directed that even during this year the maximum economies will be effected, and for the next year also steps have been taken.

Shri Ranga: The hon. Minister should have said about that in this statement.

Shri B. R. Bhagat: That is under the current programme.

12:38 hrs.

**BUSINESS ADVISORY COMMITTEE
FOURTIETH REPORT**

Shri Rane (Buldana): I beg to move:

"That this House agrees with the Fortieth Report of the Business Advisory Committee presented to the House on the 4th November, 1965."

Mr. Speaker: The question is:

"That this House agrees with the Fortieth Report of the Business Advisory Committee presented to the House on the 4th November, 1965."

The motion was adopted.

12:38½ hrs.

**RESOLUTION RE: CONTINUANCE
OF PROCLAMATION IN RESPECT
OF KERALA—contd.**

Mr. Speaker: We shall now take up further consideration of the following resolution moved by Shri Hathi on the 3rd November, 1965, namely:—

"That this House approves the continuance in force of the Proclamation dated 24th March, 1966 in respect of Kerala issued under article 356 of the Constitution by the Vice-President, discharging the functions of the President, for a further period of six months with effect from 11th November, 1965."

Shri Vasudevan Nair may now continue his speech.

Shri Vasudevan Nair (Ambalapuzha): While introducing this resolution, the hon. Minister had stated in the course of his speech that the taking over of the administration of Kerala by the President was a kind of relief to the people of Kerala.

12:39 hrs.

[MR. DEPUTY-SPEAKER in the Chair]
To be very frank, I was really shocked and pained to hear a state-